NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3450(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue), number S.O.521(E) dated the 14th July, 1994, issued under sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 8, for (a) Furnishing and running of Society for the Education of the Crippled Centre for Independent living; (b) Furnishing and running of Society for the Education of the Crippled, Antop Hill School, by "Society for Education of the Crippled (Child and Adult), Agripada Municipal School Building, Multivai Street, Bombay-400001", as an eligible project or scheme for a period of three years beginning with assessment year 1995-1996 which was extended further vide notification number S.O.216(E) dated the 17th March,1997 for a period of three years beginning with assessment year 1998-1999 which was extended further vide notification number S.O.859(E) dated the 21st September, 2000 for a period of three years beginning with assessment year 2001-2002; which was extended further vide notification number S.O.526 (E) dated the 9th May, 2003 for a period of three years beginning with assessment year 2004-2005; which was extended further vide notification number S.O. 1826(E) dated 26.10.2006 for a period three more financial years commencing with 2006-07 and which was extended further vide notification number S.O. 658(E) dated 22nd March, 2010 for a period of three years beginning with the financial year 2009-10 and which was extended further vide notification number S.O. No. 2899(E) dated 27.12.2011 for a period of three years ending with financial year 2012-13;

And whereas, by notification number S.O. 526(E) dated the 9th May, 2003 the estimated cost was enhanced further from Rs. 81.50 lakh to Rs. 175.00 lakh and whereas, by notification number S.O. 647(E) dated the 12th March, 2013 the estimated cost was enhanced further from Rs. 175.00 lakh to Rs. 675.00 lakh;

And whereas, the said project or scheme is likely to extend beyond twenty one years;

And whereas, the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years ;

And whereas the National Committee for Promotion of Social and Economic Welfare, has also decided that further extension will be considered in the instant case after the raised funds have been utilized for the project.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby specifies the scheme or project for (a) Furnishing and running of Society for the Education of the Crippled Centre for Independent living; (b) Furnishing and running of Society for the Education of the Crippled, Antop Hill School which is being carried out by "Society for Education of the Crippled (Child and Adult), Agripada Municipal School Building, Multivai Street, Bombay-400001", without any change in the approved cost of Rs. 675.00 lakh, as an eligible project or scheme for a further period of three years commencing from the financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 276/2015 / F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)